

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP 277/221,222,241,242,246/2018

MA 222, 220, 246, 247, 250, 282, 311, 308, MA 813/2018

CORAM:

SHRI B. S. V. PRAKASH KUMAR

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2018

NAME OF THE PARTIES: Union of India, MCA

Vs

Gitanjali Gems Ltd & Ors.

Section 221, 222, 241, 242, 246 of the Companies Act, 2013.

ORDER

24. **MA 222, 220, 246, 247, 250, 282, 311, 308, MA 813/2018 in C.P.277/221, 222,241, 242, 246/2018**

On having various Respondents filed Miscellaneous Applications asking for lifting of the restraint order dated 23.2.2018, the Petitioner is hereby directed to provide their response as to why such orders should not be passed on the applications moved by various Respondents before this Bench. List this matter on 29.8.2018 for providing the response of the Petitioner herein.

SD/-

RAVIKUMAR DURAISAMY
Member (Technical)

SD/-

B.S.V. PRAKASH KUMAR
Member (Judicial)